

\$~38

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **CRL.REV.P. 283/2016**

DELHI STATE LEGAL SERVICES AUTHORITY Petitioner

Through: Mr.Sarfaraz Khan, Advocate
(DSLSA).

versus

STATE & ORS. Respondents

Through: Mr.Aman Usman, APP for State with
SI Gunjan Singh, AHTU/Crime.

CORAM:

HON'BLE MR. JUSTICE ANOOP KUMAR MENDIRATTA

ORDER

%

11.10.2022

Learned counsel for the petitioner submits that in terms of order dated 15.02.2019, verification was to be made in respect of 11 children, who were released by CWC to their parents. It is submitted that out of 11 children, status report has been filed by the State in respect of 8 children while report regarding remaining 3 children is yet to be filed.

It is also informed that some of the children were residing in Nepal and as such, the requisite enquiry/verification was being co-ordinated through Co-ordinate Agencies with association of Ministry of External Affairs.

Learned APP for the State submits that Investigating Officer is unavailable today and seeks further time to file status report.

DCP, Anti-Human Trafficking Unit/Crime, Kamla Market is directed to ensure that status report is filed positively before the next date of hearing, and to remain present in the Court on the next date of hearing, as the compliance of order dated 15.02.2019 is partially pending.

Secretary, DSLSA is also directed to suggest guidelines/safeguards which may be adopted in such eventualities, prior to the release of children by CWC or by any other authority.

List on 02.12.2022.

A copy of this order be forwarded to DCP, Anti-Human Trafficking Unit/Crime, Kamla Market and Secretary, DSLSA for information and compliance.

ANOOP KUMAR MENDIRATTA, J.

OCTOBER 11, 2022/R